

(2023) 04 KL CK 0161

In the High Court Of Kerala

Case No : Review Petition No. 495 of 2023 In Writ Petition (C) No.37061 Of 2022

Jacobk.J

APPELLANT

Vs

Thalayolaparambu Grama Panchayat

RESPONDENT

Date of Decision : 20-04-2023

Acts Referred:

Citation : (2023) 04 KL CK 0161

Hon'ble Judges : Viju Abraha, J

Bench : Single Bench

Advocate : Athul Shaiji, Rajeev Jothish George

Judgement

Viju Abraham, J

The petitioners seek for the review of the judgment dated 13.4.2023 inasmuch as this Court has not specifically directed that Ext.P18 submitted by the petitioner should be considered. But on a perusal of the judgment it is revealed that the said aspect was taken note of by this Court in the said judgment. In the judgment this Court has also directed that the petitioners shall also be heard while considering the application submitted by the 5th respondent for occupancy certificate.

Therefore, there will be a direction to the Secretary of the 1st respondent Panchayath to consider and pass orders on Ext.P18 application submitted by the petitioners while complying with the directions issued by this Court on 13.4.2023. Since I am passing an order to that effect only today, there will be a direction to the 1st respondent to adjourn the hearing of the matter to 24.4.2023.

With the above said observation the Review Petition is closed.